NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/11/2016 AT 10.30 AM

	ГНА PADMANABHA S D SHARIEF TARIQ, M	SWAMY, MEMBER-JUDICIAL IEMBER-JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: TCA/11/2016	
NAME OF THE PETITIONER(S)	: N. Shankaranarayan	
NAME OF THE RESPONDENT(S)	:Aruna Theatres & Enterprises (Private) Limited and others	
UNDER SECTION	: 397/398	
S.No. Name (in Capital)	Represented by	Signature
1. K. RAMASAMY	Respondent Ly	For k.s. Mhurattinum
Romakrishnem Viraraghon 2. S. Saltya gerush , Y. Malin (Fer B. Dlanaraj)	Counted for R	7.0
A. K. Raghavulu.	Counsil for Dp	phiant by
R - RATESH	Cornel for	R21 1R23
Andrili Yenora for K.s. Natiga		25-(Pelviner) Ility
C. Umarhanker 183, Law chamlers ch-104.	conn/to	RI Quimm
A.R. Pruderp	bournel 20 (22,24 Abradul
S. PITCH INYA.	Course For	07. TO 12 5 100

ORDER

Counsel for applicant present. Counsels for R1 & R18, R2, R4, R5, R7 to R11, R12, R14 present. No representation on behalf of R3 and R19. R6 and R13 expired. Counsel for applicant issued private notice to the counsel for R15, R16 and R17. Inspite of the service of notice which has been effected on them, there is no representation on their behalf. So, R15, R16 and R17 are proceeded ex parte. Counsel for the parties have partly argued the matter. It has been stated by the counsels representing Respondents that an interim report which has been filed before the Hon'ble High Court, Chennai, in appeal has not been filed before this Bench by the Chartered Accountant. In this regard, counsel for applicant is directed to issue private notice to the Chartered Accountant, Shri.A.Agoramurthy for submitting his report as per the order of the erstwhile CLB dated 25th February 2009. During the course of arguments, the counsel for respondents seriously objected to the maintainability of the Application. In view of this, counsel for applicant prays time. At request, time is enlarged. The matter is posted for arguments on the issue of maintainability of the application. Put up on 07.12.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)